

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

4. I.A. 5036/2023
IN
C.P.(IB)-746/MB/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.11.2023**

NAME OF THE PARTIES: ASREC (India) Limited
V/s.
Warden Surgical Company Private Limited.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Adv Yayn Batatawala a/w Adv.uma Chatterjee & Adv. Anna T. for the
applicant is present.

I.A.5036/2023

This is an application filed by the suspended Director seeking to set aside
the ongoing liquidation of the CD and to allow the applicant to submit
Resolution Plan for the Corporate Debtor. In response to a query falling from
the Bench Ld. Counsel for the Applicant submitted that CD is registered as
MSME prior to initiation of CIRP and the Applicant wants to submit a
bonafide resolution plan.

Registry as well as Applicant are directed to issue notice to the
Respondent/RP intimating the respondent about the next date of hearing.
Respondent/RP shall file reply within two weeks by serving a copy to the
opposite side.

Applicant shall file service affidavit along with copy of notice sent to the Respondent/RP original postal receipt, track report, email, etc. at least two days before the next date of hearing.

Registry shall also submit service report along with notice copy sent to the Respondent/RP, Postal Receipt, Track Report/Acknowledgment before the next date of hearing.

List this matter on **08.12.2023**.

Sd/ -
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)